

Central Administrative Tribunal, Principal Bench

Original Application No.1777 of 2002

New Delhi, this the 19th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. A.P. Nagrath, Member (A)

Shri S.K. Dasgupta,
S/o Late Shri K.B. Dasgupta,
Aged about 69 years
R/o K1/57,
Chittranjan Park,
New Delhi-19

.... Applicant

(By Advocate: Shri S.S. Tiwari)

Versus

1. Union of India
through the Secretary
Department of Agriculture & Cooperation,
Directorate of Economics & Statistics,
Ministry of Agriculture,
F-Wing, Shastri Bhawan,
New Delhi.

2. Secretary,
Dept. of Pension & Pensioners' Welfare,
Ministry of Personnel, Public
Grievances & Pensions,
Lok Nayak Bhawan,
Khan Market, New Delhi.

3. Under Secretary
Department of Agriculture & Cooperation,
Directorate of Economics & Statistics,
Ministry of Agriculture,
F-Wing, Shastri Bhawan,
New Delhi.

.... Respondents

(By Advocate: Shri N.K. Aggarwal)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he
may be permitted to withdraw the present application with
liberty that if so advised, he may be permitted to
challenge Annexure R-1 that has been placed on the record.

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.


(A.P. Nagrath)
Member (A)

/dkm/


(V.S. Aggarwal)
Chairman